

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:610

ANSWERED ON:26.02.2016

Construction Adjacent to Defence Establishments

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Will the Minister of DEFENCE be pleased to state:

- (a) whether the Defence Act, 1903 prohibits construction within the vicinity of 100 to 900 meters of any defence establishment;
- (b) if so, the details thereof including any assessment made and action taken by the Government in this regard;
- (c) whether the Government proposes to make it mandatory to take 'No Objection Certificate' (NOC) from the concerned defence authorities for construction of buildings in the vicinity of a defence establishment; and
- (d) if so, the details thereof including the competent authority for the purpose along with the number of applications received and NOCs issued during each of the last three years, State-wise?

Answer

MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR)

(a) & (b): Section 3 of the Works of Defence Act, 1903 provides for imposing restrictions upon the use and enjoyment of land in the vicinity of any work of defence. As per Section 7 of the Act, extent of such restrictions may be upto 2000 yards from the crest of the outer parapet of the work.

(c) Ministry of Defence has issued guidelines dated 18.05.2011, 18.03.2015 and 17.11.2015 for requirement of NOC for building constructions to regulate constructions around Defence Establishment in view of the safety and security of the Defence establishment.

(d) Copies of guidelines dated 18.05.2011, 18.03.2015 and 17.11.2015 are enclosed. No record is maintained centrally.
